NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 619/2016 WITH CP NO. 217/2016 RT CA (CAA) No. 117/Chd/Hry/2017

In the matter of scheme of amalgamation of:

M/s. Covidien Healthcare India Pvt. Ltd. ... Applicant/Transferor Co. With

M/s. India Medtronic Pvt. Limited.Non-Applicant/Transferee Co.

Present: - Mr. Rohit Khanna, Mr. Dheeraj Nair, Mr. Raghav Kapoor and Mr. Kunal Chaturvedi, Advocates for Applicant-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

The Official Liquidator seeks only a week's time to file reply to C.A. No. 619/2016 in which a specific prayer was made by the petitioner for seeking exemption from filing a separate application by the Transferee-Company.

List the matter on 10.08.2017. The response by the Official Liquidator, if any, be filed by 09.08.2017 with copy advance to the counsel opposite.

Sd/ (Justice R.P. Nagram) Member (Judicial)

August 03, 2017